Roles and functioning of NITI Aayog

1670. SHRI SANJAY RAUT: Will the Minister of PLANNING be pleased to state:

- whether Government has proposed any specific role and functions of NITI Aayog for the civil society and development sector;
 - (b) if so, the details thereof;
- (c) whether Government has decided the new role and functions for the States in planning process;
 - (d) if so, the details thereof; and
- (e) what are the measures taken by Government to ensure the federal principles in the planning process under the new NITI Aayog?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) and (b) The functions and responsibilities of NITI Aayog are given in the Statement (See below).

(c) to (e) The Government of India has decided to encourage the principles of cooperative federalism formalizing a process involving States in the planning process. The Chief Ministers of States and Lt. Governors of UTs (without Legislature) have been designated as the members of NITI Aayog's Governing Council, set up under the Chairmanship of Prime Minister. The Governing Council in its first meeting held on 08.02.2015 decided to set up three Sub-Groups under Chief Ministers to decide the course of action involving planning process on the following subjects (i) Rationalization of CSS (ii) Swachh Bharat Abhiyaan and (iii) Skill Development in India. The Sub-Groups in their deliberations also invited suggestions from non-Member States of the respective Sub-Groups. After prolonged discussions and interactions with the concerned Union Ministries/Departments including Finance Ministry, reports have been finalized and are on various stages of implementation.

Statement

The functions and responsibilities of NITI Aayog

No.1/21/1/2015-Cab. Government of India (Bharat Sarkar) Cabinet Secretariat (Mantrimandal Sachivalaya) Rashtrapati Bhavan

New Delhi, the 23rd March, 2015

The undersigned is directed to circulate herewith for information a copy of the notification dated 21st March, 2015 by the President under clause (3) of article 77 of the Constitution regarding Amendment to the Government of India (Allocation of Business) Rules, 1961.

(Sanjukta Ray) Director Tele: 2379 2204

Series No. 312

Dated: 21st March, 2015

То

All Secretaries of the Government of India/CEO NITI Aayog/Chairman, Railway Board/Director, Institute of Secretariat Training and Management/Establishment Officer, Department of Personnel and Training/Accounts Officer, Pay and Accounts Office, Cabinet Secretariat.

Copy, with a copy of enclosure, forwarded to all Ministries/Departments of Government of India/Lok Sabha Secretariat (Question Branch)/Lok Sabha Secretariat (Legislative Branch)/Rajya Sabha Secretariat (Question Branch/Committee Coordination Section)/Union Public Service Commission/Budget Division, Department of Economic Affairs/Parliamentary Library (5 Copies).

(Sanjukta Ray) Director

Copy, with a copy of enclosure, forwarded to the Joint Secretary and Legislative Counsel, Official Language Wing, Indian Law Building, Bhagwan Das Marg, New Delhi, for information.

(Sanjukta Ray) Director

100 copies.

(To be published in Part II, Section 3, Sub - section (ii) of the Gazette of India, Extraordinary, Dated the 23rd March, 2015)

Doc. CD- 170/2015

NOTIFICATION

New Delhi, the 21st March, 2015.

- S.O. _____ (E).- In exercise of the powers conferred by clause (3) of article 77 of the Constitution, the President hereby makes the following rules further to amend the Government of India (Allocation of Business) Rules, 1961, namely:-
 - (1) These rules may be called the Government of India (Allocation of Business) Three Hundred and Twelfth Amendment Rules, 2015.
 - (2) They shall come into force at once.
 - 2. In the Government of India (Allocation of Business) Rules, 1961,-
 - (1) in THE FIRST SCHEDULE, for the heading "49. Planning Commission (Yojana Aayog)", the following heading shall be substituted, namely:-
 - "49. NITI Aayog (National Institution for Transforming India)";
 - (2) in THE SECOND SCHEDULE,-
 - (I) under the heading "MINISTRY OF AGRICULTURE (KRISHI MANTRALAYA)", under the sub-heading "A. DEPARTMENT OF AGRICULTURE AND COOPERATION (KRISHI AUR SAHKARITA VIBHAG)", after entry 53, the following entry shall be inserted, namely:-
 - "54. National Rainfed Area Authority (NRAA).";
 - (II) under the heading "MINISTRY OF PLANNING (YOJANA MANTRALAYA)", for the existing entry, the following entry shall be substituted, namely:-
 - "Responsibility to Parliament in regard to the NITI Aayog (National Institution for Transforming India).";
 - (III) for the heading "PLANNING COMMISSION (YOJANA AAYOG)" and the

entries 1 to 13 (both inclusive), the following heading and entries shall be substituted, namely:-

"NITI AAYOG (NATIONAL INSTITUTION FOR TRANSFORMING INDIA)

- 1. NITI Aayog (National Institution for Transforming India):
- (i) a. To evolve a shared vision of national development priorities, sectors and strategies with the active involvement of States in the light of national objectives
 - b. To foster cooperative federalism through structured support initiatives and mechanisms with the States on a continuous basis, recognizing that strong States make a strong nation
 - c. To develop mechanisms to formulate credible plans at the village level and aggregate these progressively at higher levels of Government
 - d. To ensure, on areas that are specifically referred to it, that the interests of national security are incorporated in economic strategy and policy
 - e. To pay special attention to the sections of our society that may be at risk of not benefitting adequately from economic progress
 - f. To design strategic and long term policy and programme frameworks and initiatives, and monitor their progress and their efficacy. The lessons learnt through monitoring and feedback will be used for making innovative improvements, including necessary mid-course corrections
 - g. To provide advice and encourage partnerships between key stakeholders and national and international like-minded Think Tanks, as well as educational and policy research institutions
 - h. To create a knowledge, innovation and entrepreneurial support system through a collaborative community of national and international experts, practitioners and other partners
 - To offer a platform for resolution of inter-sectoral and inter-departmental issues in order to accelerate the implementation of the development agenda
 - j. To maintain a state-of-the-art Resource Centre, be a repository of research on good governance and best practices in sustainable and equitable development as well as help their dissemination to stakeholders

- k. To actively monitor and evaluate the implementation of programmes and initiatives, including the identification of the needed resources so as to strengthen the probability of success and scope of delivery
- 1. To focus on technology upgradation and capacity building for implementation of programmes and initiatives
- To undertake other activities as may be necessary in order to further the execution of the national development agenda, and the objectives mentioned above
- (ii) Unique Identification Authority of India (UIDAI)
- (iii) National Institute of Labour Economics Research and Development (NILERD)
- 2. The NITI Aayog is the successor in interest to the Planning Commission.".

Pranab Mukherjee President [File No. 1/21/1/2015-Cab.]

> (Sanjukta Ray) Director

Training of youth by CIDC

1671. SHRI B.K. HARIPRASAD: Will the Minister of PLANNING be pleased to state:

- (a) the number of youths imparted training by the Construction Industry Development Council (CIDC) along with the number of those who got placement, so far, State-wise;
- (b) whether there are reports about deficiencies in the training programme of CIDC; and
- (c) if so, the details thereof and the funds borne by Government for the said purpose?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING (RAO INDERJIT SINGH): (a) The total number of youths trained by the CIDC since inception is 3, 23,984. All the trainees were offered placement. Presently, no State-wise lists of construction workers are maintained due to migration of construction workers from one state to another.